

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2009/003161/6677

Appeal No. CIC/SG/A/2009/003161

Relevant Facts emerging from the Appeal:

Appellant : Mr. Saud Ahmed
H.No.-582,Gali Joote Wali
Choori Walan,Jama Masjid
Delhi-110006

Respondent : Mr. Y.P.Rawal
PIO & Director (Admin)
Slum & JJ department,
Municipal Corporation of Delhi
Room No.8,Punarwas Bhawan
I.P.Estate, New Delhi-110002

RTI Application filed on : 07/09/2009
PIO replied : 06/10/2009
First appeal filed on : 22/10/2009
First Appellate Authority order : 12/11/09 (the matter was adjourned on 25-11-09)
Second Appeal received on : 15/12/2009
Date of Notice of Hearing : 04/01/2010
Hearing Held on : 03/02/2010

Sr.	Information sought	PIO's reply
1.	Provide the details of rent charged on the property no.768/VI Gali Saudagaran Ballimaran,Delhi-110006 in name of Dharmvir. Provide the certified copies of all receipts of rent and if Dharamvir has submitted any document in respect of purchasing of this property, provide the certified copy of that document. Provide the certified copy of complete file relating to Dharmvir.	Property no. 766-81/VI are transferred to the department from the Rehabilitation Ministry from date 02-07-1963. Dharmvir was listed as damage payee in the list sent by the Ministry and he was being charged the damages from 02-07-1963 like other ones. The entire file of this record has already been supplied to the Appellant in reply of RTI 3589/09.(replied by Property branch) In respect of reply of middle part of this query it was stated that Mr.Dharvir, property no. 766-81/VI has deposited Rs 2590 on 02-09-97,recipt no. 80878 and Rs.3393.87 are due till 31-03-98.(replied by DRIA section)
2.	As was replied in query no.1 in RTI 3077/09 that Wahiuddin s/o Salimuddin is in possession of property no.768/VI on 1 st floor and terrace, on basis of which record it was stated? Provide the copy of that record.	Wahiuddin has mentioned himself in possession of terrace in his application. The certified copy is enclosed.
3.	As was replied in respect of query no.5 of RTI 3077/09 that there is no property of the no.768/I in Ward no.6 but in survey report dated 08-10-2007 by Dy. Director Surveyor, Tanjim Ahmed & Shabbir Ahmed have been shown as tenant and in possession of the property no.768/1 on mezzanine floor and	This part of the property is situated above stair case. There is no separate no. of that part. There is no property of no.768/I.(replied by Property section) The one small room at mezzanine floor in between Prop. No. 768/VI & 774/VI & one W.C. on terrace of said room have been occupied by Tanjim Ahmed & Bashir Ahmed occupant of Prop. No.774/VI,found at

	second floor by pink colour. What is the correct property no.?	the time of inspection,so this portion have been shown on the site plan in pink colour.(replied by survey branch)
4.	How many applications and complaints have been filed by Tanjim s/o Bashir Ahmed till date 07-09-2009.Provide the certified copy of all that ones.	The available copies of all applications and complaints are enclosed.
5.	Under which order the properties no.766 to 781 Ward no.6 were taken over by Slum and JJ department? Provide the copy of that order.	The certified copy is enclosed.

First Appeal:

Incomplete and unsatisfactory reply

Order of the FAA:

The Appellant was requested to give relevant G-8 no. & date w.r.t point no.1 so that the record may be traced and provided to the Appellant. And w.r.t. the queries no. 2,3,4&5 he was asked to inspect the records.

Ground of the Second Appeal:

Incomplete and unsatisfactory reply

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Mr. Saud Ahmed;

Respondent: Mr. Abdul Dayyan on behalf of Mr. Y.P.Rawal, PIO & Director (Admin.);

The Appellant had filed multiple RTI application about a property and has been asking very voluminous information which is related to matters with way back to a few decades. Consequent to various decision of the Commission the PIO has provided complete photocopies of various files and given 1594 pages of information to the Appellant. The Appellant wants a copy of the D&C register for the licensee selected during the period 1974 to till date. The Appellant will pay the charges for the photocopies of these. The Appellant also wants photocopies of page nos. 401 to 534 of correspondence and notings page nos. 121 to 125 from file no TS/EP/766-81/VI/II/69-70. He also wants photocopies of page nos. 211 to 276 of correspondence and notings page nos. 21 and 22 form file no. F/0811/1/DD(P)/09.

Decision:

The Appeal is allowed.

The PIO is directed to provide the photocopies as above to the Appellant within 15 days of paying the requisite charges. The Appellant is being given this information which not part of the RTI application hence he will pay the charges for photocopy. The PIO will inform the Appellant about the charges of photocopying. The Appellant will visit the PIO's office on 04 February 2010 at 2.00pm to indentify the pages for which photocopies he wants form the D&C register. The PIO will also facilitate an inspection of the relevant files in the demolition section and give the photocopies of the records that Appellant wants on payment of the charge on 04 February 2010 at 2.00pm.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
03 February 2010

(In any correspondence on this decision, mention the complete decision number.)_(RR)